

Seventeenth Loksabha

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Title : To exempt panchayats of the Valiyaparamba and Padanna of Kasargod district and Ramanthali, Madayi and Mattul panchayats of Kannur district of Kasaragod constituency from the Coastal Regulation Zone

Shri Rajmohan Unnithan (Kasaragod): Mr. Speaker, Sir, the coastal Panchayats of Kasaragod Lok Sabha constituency - namely Valiyaparamba and Padanna of Kasargod district, and Ramanthali, Madayi, and Mattul panchayats of Kannur district - currently fall under the Coastal Regulation Zone. Due to the Coastal Management Act, many poor families are unable to build dwelling houses on their own land in the coastal zone. Around a thousand constructed houses and institutions have not been assigned building numbers by the authorities concerned.

As per the Coastal Regulation Zone Notification of 2019, the Central Government has set the No-Development Zones from baseline of the islands causing distress to thousands of coastal residents of Valiyaparamba and Padanna in Kasaragod district, and Ramanthali and Madayi Mattul village Panchayats of the Kannur district who are caught in the entanglement of the CRZ law. In the year 2021, the Central Government converted 175 panchayats into urban panchayats; and recently in the month of September 2022, the Government has issued an order to convert further 66 panchayats into urban panchayats.

However, it is unfortunate that the above-mentioned panchayats in my constituency are not included in any of the exempted lists.

Hence, I request the hon. Minister of Environment, Forest, and Climate Change to take necessary steps to exempt the above-mentioned panchayats of the Kasaragod Constituency from the Coastal Regulation Zone.